

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 305 of 2020

IN THE MATTER OF:

Kundan Care Products Ltd.

...Appellant

Vs

Mr. Aashish Gupta

....Respondent

Present:

For Appellant: Mr. Krishnendu Datta and Mr. Prithu Garg,
Advocates

For Respondent: None.

ORDER

20.02.2020 Heard.

Issue Notice to Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 24.02. 2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Pendency of this appeal will not come in the way of new Resolution Professional/Interim Resolution Professional, Committee of Creditors and the Adjudicating Authority proceeding with the normal course of Corporate Insolvency Resolution Process.

List the Appeal 'For Admission (After Notice)' on **5th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)